

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

(7)

OA.NO. 59/91

Central Railway Mazdoor Sangh  
through its Secreatry Shri S.V.Bodas  
& Ors. ... Applicants  
V/S.

General Manager, Central Railway  
Bombay & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

None for the Applicants

Smt. Indira Bodade  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 20.4.1994

(PER: M.S.Deshpande, Vice Chairman)

The applicants seek a declaration that the letter dated 6.12.1990 and the list of candidates eligible to appear for written test for selection for promotion to the post of AEN (Group B) LGS published with it are illegal and liable to be set aside and to publish a fresh list of candidates. The respondents' reply shows that this Notification dated 6.12.1990 was cancelled by the competent authority in pursuance of the order passed in OA. 181/ filed by V.W.Prabhu & 2 Ors. According to respondents that list does not survive and the application therefore becomes infructuous.

2. In view of this statement nothing survives in this application. It is dismissed.

M.R.Kolhatkar  
(M.R.KOLHATKAR)  
MEMBER (A)

M.S.Deshpande  
(M.S.DESHPANDE)  
VICE CHAIRMAN

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 59/91

199

TR.A.NO.

DATE OF DECISION 20.4.1994

Central Rly. Mazdoor Sangh & Ors.

Applicant(s)

Versus

G.M. C.Rly. Bombay

Respondent(s)

1. Whether it be referred to the Reporter or not ? *W*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *W*

M.R.KOLHATKAR

MEMBER (A)

M.S.DESHPANDE

VICE CHAIRMAN

mbm: